## NATIONAL COMPANY LAW TRIBUNAL, CHANDIGARH BENCH, CHANDIGARH.

## CP No.248/Chd/Hry/2017

In the matter of:

Partap Singh & Anr. ....Petitioners.

Versus.

Registrar of Companies, NCT of Delhi & Haryana. ....Respondent.

Present: Ms. Yamini Aggarwal, Practising Company Secretary for

the petitioners.

The authorised representative of the petitioners submits that notice to the Registrar of Companies, NCT of Delhi and Haryana and the Chief Commissioner of Income Tax as per the orders dated 13.11.2017 could not be sent because of some personal difficulty. The matter is adjourned to 07.03.2018 and notice to Registrar of Companies, NCT of Delhi and Haryana and the Chief Commissioner of Income Tax be sent in terms of the order dated 13.11.2017 immediately and to file the affidavit of service before at least 10 days before the date fixed along with the postal receipts, tracking reports etc.

Sd/-(Justice R.P.Nagrath) Member (Judicial)

January 19, 2018.